

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 31/RP/2024

Subject : Review Petition under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Order XLVII Rule 1 of the Code of Civil Procedure, 1908.

Petitioner : Chhattisgarh State Power Distribution Co. Ltd. (CSPDCL)

Respondents : Adani Solar Energy Jaisalmer One Pvt. Ltd. and Ors.

Date of Hearing : **22.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Ravi Sharma, Advocate, CSPDCL
Ms. Ankita Kumari, Advocate, CSPDCL
Ms. Atulika Ghawana, Advocate, CSPDCL
Ms. Deepa Mishra, Advocate, CSPDCL
Ms. Sakshi Kapoor, Advocate, Adani Solar
Shri Palash Moolchandani, Advocate, Adani Solar
Ms. Ritika Singh, Advocate, SECI

Record of Proceedings

At the outset, learned counsel for the Petitioner submitted that the Petitioner had already concluded the opening arguments during the previous hearing, and the Respondents are now to advance their arguments in reply.

2. The learned counsel for Respondent No.2/SECI, however, sought liberty to advance oral arguments on the next date of hearing due to the unavailability of the arguing counsel. On the other hand, the learned counsel for Respondent No.1, Adani Solar, submitted that the Respondent was ready to proceed and conclude its arguments in reply.

3. However, considering the request of the learned counsel for the Respondent/SECI and in order to hear arguments in reply and rejoinder together, the Commission deemed it appropriate to adjourn the matter. Further, the Respondents were directed to file their respective written submissions within two weeks with a copy to the Petitioner.

4. The Petition will be listed for hearing on **25.11.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)